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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 911/99

Date of Order : 21.6.99

BETWEEN :

M.Sethu Madhav

.. Applicant.

AND

1. The Chief Post Master General,
A.P.Circle, Abids, Hyderabad.
2. The Director of Postal Services,
Bak Sadan, Abids, Hyderabad.
3. The Senior Supdt. of Post Offices,
Secunderabad Dist., Hyderabad.

.. Respondents.

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Counsel for the Applicant

.. Mr. M.R. Tagore

Counsel for the Respondents

.. Mr. J.R. Gopala Rao

— — —

CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

— — —

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

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Mr. M.R. Tagore, learned counsel for the applicant
and Ms. Shakthi for Mr. J.R. Gopala Rao, learned counsel for
the respondents.

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2. The applicant submits that his name was sponsored by the employment exchange for recruitment ^{an} contingent electrician under R-3. Accordingly he was also addressed by letter No.B2/Cont/Dlgs dated 20.6.95 (A-1) (P-6) to submit his application for the above said post. The applicant submitted his application for the above said post and he was called for interview on 26.7.95 by the letter No.A2/cont./Dlgs, dated 18.7.95 (A-2). The applicant submits that he has been appointed on contingent basis by the memo No.B2/Cont/Dlgs, dated 11.9.95 (A-3). But inspite of the above contingency ^{Since has been} appointment and he is working there right from 1985 onwards his services were not regularised. The applicant submitted a representation to the R-3 to regularise his services by his representation dated 25.1.99 (A-4). That representation is still to be disposed of.

3. This OA is filed praying for a direction to the respondents to regularise his services and to pay him the time scale of pay attached to the post of Electrician in the existing vacancy with all consequential benefits.

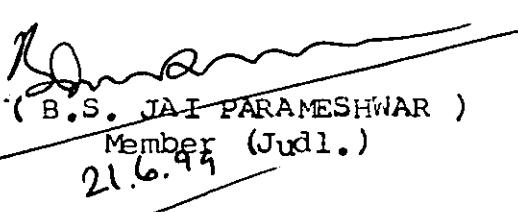
4. The applicant submits that he is satisfied for the present, if his representation dated 25.1.99 is disposed of in a time frame manner and with liberty to approach this Tribunal if he is aggrieved by the orders given by the respondents.

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5. In view of the above the following direction is given :-

The respondents are directed to dispose of the representation of the applicant dated 25.1.99 within a period of 2 months from the date of receipt of a copy of this order in accordance with the law considering all the factors. No doubt, the applicant is at liberty to approach this Tribunal if he is aggrieved by the order of the respondents.

6. OA is ordered accordingly. No costs.


(B.S. JAI PARAMESHWAR)

Member (Judl.)

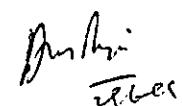
21.6.99


(R. RANGARAJAN)

Member (Admn.)

Dated : 21st June, 1999

(Dictated in Open Court)


Justice
T. V. Venkateswaran

sd

1ST AND 2ND COURT

COPY TO:-

1. HON. J.
2. H.H.A.P. M.(A)
3. H.S.S.P. M.(J)
4. D.R. (A)
5. SPARE

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE-CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B.S. JAI PARAMESWAR :
MEMBER (J)

ORDER: 21-6-99

ORDER / JUDGEMENT

MA./RA./CP NO.

in

DA. NO. 911/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

O.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO COSTS

SRR

इन्द्रिय इकासविक अधिकरण
Central Administrative Tribunal
द्वितीय / DESPATCH

-9 JUL 1999

हैदराबाद न्यायालय
HYDERABAD BENCH